

**MINISTRY OF FINANCE**  
**(Department of Revenue)**  
(CENTRAL BOARD OF DIRECT TAXES)  
**NOTIFICATION**

New Delhi, the 14th November, 2022

**(INCOME TAX)**

**S.O. 5258(E).**—In exercise of the powers conferred by sub-sections (1) and (2) of section 120 of the Income-tax Act, 1961 (43 of 1961), Central Board of Direct Taxes hereby makes the following amendments in the notification of the Government of India, Ministry of Finance, Department of Revenue, Central Board of Direct Taxes No.50/2014 published in the Gazette of India, Extraordinary, Part II, section 3, sub-section (ii) *vide* number S.O. 2752(E) dated the 22nd October, 2014, namely:-

In the said notification, in SCHEDULE-IV, for Sl.No. 106 – Sl.No. 111 and the entries relating thereto, the following serial number and the entries shall respectively be substituted, namely:-

Sl. No.	Designation of Income-tax authorities	Headquarters	Jurisdiction
(1)	(2)	(3)	(4)
“106	Principal Commissioner of Income-tax/ Commissioner of Income-tax, MUMBAI-41	MUMBAI	Principal Commissioner of Income-tax/ Commissioner of Income-tax, MUMBAI-26
107	Principal Commissioner of Income-tax/ Commissioner of Income-tax, MUMBAI-41	MUMBAI	Principal Commissioner of Income-tax/ Commissioner of Income-tax, MUMBAI-30
108	Principal Commissioner of Income-tax/ Commissioner of Income-tax, MUMBAI-41	MUMBAI	Principal Commissioner of Income-tax/ Commissioner of Income-tax, MUMBAI-31
109	Principal Commissioner of Income-tax/ Commissioner of Income-tax, MUMBAI-42	MUMBAI	Principal Commissioner of Income-tax/ Commissioner of Income-tax, MUMBAI-32
110	Principal Commissioner of Income-tax/ Commissioner of Income-tax, MUMBAI-42	MUMBAI	Principal Commissioner of Income-tax/ Commissioner of Income-tax, MUMBAI-33
111	Principal Commissioner of Income-tax/ Commissioner of Income-tax, MUMBAI-42	MUMBAI	Principal Commissioner of Income-tax/ Commissioner of Income-tax, MUMBAI-34”.

2. This notification shall come into force from the date of publication in the Official Gazette.

[Notification No.124/2022 F.No.187/3/2020-ITA-I]

SOURABH JAIN, Under Secy.

Note: The principal notification number 50/2014 dated the 22nd October, 2014 was published in the Gazette of India, Extraordinary Part – II, section 3, sub-section (ii) *vide* number S.O.2752(E) and last amended by notification number 69/2020 published in the Gazette of India, Extraordinary, Part – II, Section 3, Sub-section (ii) *vide* S.O. 2903(E) dated the 27th August, 2020.